

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

OA No. 34/93

Date of judgement: 18-2-93.

Between

S/S

1. G. Negeswara Rao
2. Sk. Iqbal Basha
3. Ruthala Pothu Raju
4. M. Malayadri
5. B. Venkateswarlu
6. Gopal Mandal
7. Borra Chennappa
8. S. Seshagiri Rao
9. G. Radhakrishnaiah
10. Ruthala China Rajulu
11. G. Rama Rao
12. P. Polaiah
13. K. Dayanandam
14. D. Kotaiah
15. P. Moses
16. R. Ch. Subbaiah
17. M. Pothu Raju
18. Y. Ramulu
19. Y. Koteswara Rao
20. D. Koteswara Rao *(s/o D. Ramaih)*
21. D. Koteswara Rao *(s/o D. Bangaraih)* : Applicants

And

1. Divisional Engineer,
South Central Railway,
Vijayawada.
2. Sr. Divisional Personnel Officer,
South Central Railway,
Vijayawada.
3. Asst. Engineer,
South Central Railway
Tuni.
4. Permanent Way Inspector (PWI),
South Central Railway,
KASIMKOTA
5. Permanent Way Inspector (PWI),
South Central Railway,
PITAPURAM. : Respondents

COUNSEL FOR THE APPLICANTS : Shri P. Krishna Reddy

COUNSEL FOR THE RESPONDENTS : Shri N.V. Ramana

To

1. The Divisional Engineer, S.C.Rly.
Vijayawada.
2. The Sr. Divisional Personnel Officer,
S.C.Rly, Vijayawada.
3. The Assistant Engineer, S.C.Rly, Tuni.
4. The Permanent Way Inspector (PWI)
S.C.Rly. Kasimkota.
5. The Permanent Way Inspector (PWI) S.C.Rly.
Pitapuram.
6. One copy to Mr.P. Krishna Reddy, Advocate, CAT.Hyd.
7. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
8. One spare copy.

pvm

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CORAM

1. Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.
2. Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the Divn. Bench delivered by Shri Justice V. Neeladri Rao, Vice-Chairman).

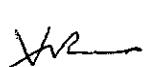
This application was filed with a prayer for setting aside the order dated 1-1-93 passed by the 4th Respondent PWI/KSK No. KSK/P 407 and for consequential direction to the respondents to continue the applicants as A.P.S. Gangman in the unit of PWI/KSK.

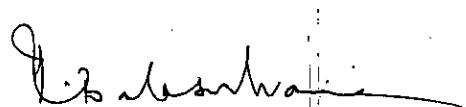
2. MA 21/93 is filed seeking permission to file a single OA. In the circumstances referred to therein, the MA is allowed.

3. Shri N.V. Ramana, learned standing counsel for the respondents submitted that the respondents considered the difficulties expressed by the applicants and cancelled the order dated 1-1-93 and they were taken back at Kasimkota. Shri N.V. Ramana stated that the above submission is on the basis of draft counter received by him.

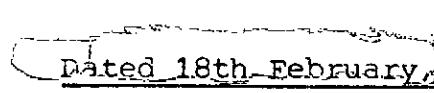
4. Of course, Mrs. Sarada appearing for the learned counsel for the applicant submitted that they have not received any instructions in the matter.

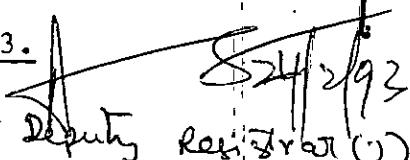
5. But in view of the submission by the learned standing counsel for the respondents, this OA has become infructuous and accordingly it is dismissed with no costs.


(V. Neeladri Rao)
Vice-Chairman


(R. Balasubramanian)
Member (Admn.)

(Dictated in the open court)


Dated 18th February, 1993.


824/293
Deputy Registrar

TEMED BY 805

COMPARED BY

CHECKED BY 3

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 18/2/1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

C.A. No. 34/93

T.A. No. (W.P. No.)

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

Central Administrative Tribunal

DESPATCH

18/2/1993

HYDERABAD BENCH.